

HIGH COURT OF SIKKIM

Statement showing Institution, Disposal and Pendency of cases as on 28.02.2018.

Cases	Total pendency at the beginning of February, 2018 (Civil-Criminal)		Institution during the month of February, 2018 (Civil - Criminal)		Total disposal during the month of February, 2018 (Civil-Criminal)		Pendency at the end of February, 2018 (Civil-Criminal)	
1. WRIT PETITION	95	--	03	--	01	--	97*	--
2. APPEAL	26	49	--	01	--	01	26	49
3. RSA	05	--	--	--	01	--	04	--
4. FAO	01	--	--	--	01	--	--	--
5. CONTEMPT	02	--	--	--	--	--	02	--
6. MISC.CASES	--	04	--	02	--	02	--	04
7. MISC.APPEAL	--	--	--	--	--	--	--	--
8. TRANSFER PETITION	--	--	--	--	--	--	--	--
9. BAIL APPLICATION	--	--	--	02	--	02	--	--
10. MAC APPEAL	08	--	--	--	--	--	08**	--
11. REVIEW	01	--	--	--	--	--	01	--
12. REVISION	05	04	--	--	01	--	04	04
13. MAT APPEAL	01	--	--	--	--	--	01	--
14. REVISION U/S 19 OF THE (FAM CT.)	--	--	--	--	--	--	--	--
15. LEAVE PETITION	--	05	--	--	--	--	--	05
16. ARBITRATION PETITION/APPEAL	03	--	--	--	01	--	02	--
17. S.A.O.	--	--	--	--	--	--	--	--
18. REFERENCE	--	--	--	--	--	--	--	--
19. C.O.	04	--	--	--	--	--	04	--
20. TAX APPEAL	02	--	--	--	--	--	02	--
21. Ex.P.	--	--	--	--	--	--	--	--
GRAND TOTAL	153	62	03	05	05	05	151	62

* 1(one) WP (C) stands adjourned sine- die.

**02(Two) MAC Appeals have been restored in terms of the Order dated 10/10/2017 passed by Hon'ble Supreme Court in S.L.P No.27565 and 27566 of 2017.